

respondent-Tecpro Systems Limited including C.A. No. 742/2014, 709/2014, 708/2014, 637/2014, 626/2014, 614/2014, 451/2014, 446/2014 so on and so forth. Therefore, in terms of our earlier order passed in **Neetu Patro v. Iyogi Technical Services Pvt. Ltd.**, C.P. No. (IB)-85(PB)/2017 decided on 24.05.2017 as well as the notification issued by the Central Government on 29.06.2017, we permit the petitioner to file a fresh petition before the Hon'ble High Court and the bar created by proviso to Rule 5 of the Rules known as Companies (Transfer of Pending Proceedings) Rules, 2016 would not come in the way of petitioner.

The petition stand disposed of in the above terms.

10.07.2017


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

Vineet